

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 602 OF 2011

Wednesday, this the 6th day of July, 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Thajul Akbar Thajmahal
Residing at Thajmahal House
Union Territory of Lakshadweep
Kiltan PO, Kiltan Island – 682 558

Applicant

(By Advocate Mr. N.Unnikrishnan)

versus

1. Union of India represented by the Secretary
to the Government of India
Ministry of Personnel and Public Grievances
Department of Personnel and Training
New Delhi – 110 001
2. The Administrator
Union Territory of Lakshadweep
Kavaratti – 682 555
3. The Director of Health Services
Union Territory of Lakshadweep
Kavaratti – 682 555
4. The Medical Officer
Primary Health Centre
Kiltan Island - 682 558

(By Advocate Mr. S.Radhakrishnan (R2-4))

The application having been heard on 06.07.2011, the Tribunal on the same day delivered the following:

ORDER

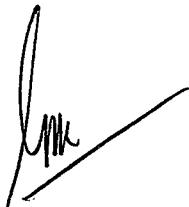
HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

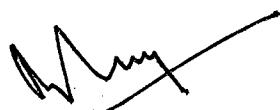
The applicant has applied for the post of Multi Tasking Employee (Medical) is at present working as Casual Labourer in the Primary Health Centre, Kiltan Island under the Medical Officer. According to him he satisfies all the requisite qualifications except in the matter of age. As per qualifications prescribed, he should not have crossed the age of 25 years. Now he is 35 years

of age. According to him, he is the only bread winner of the family and he is in continuous service working as Casual Labourer and therefore, the authorities could consider granting relaxation in the age limit as prescribed. Clause -5 of Annexure A-8 by which power is vested with the authorities to grant exemption in appropriate cases. Praying for such a relaxation be granted, he made a representation, Annexure A-9 before the 2nd respondent. Since he apprehends that before final decision is taken on Annexure A-9, if the final selection is made it will adversely affect him and prays to expedite the disposal of Annexure A-9.

2. We have heard Mr.N.Unnikrishnan, the learned counsel for applicant and Ms.Lathika on behalf of Mr.S.Radhakrishnan, the learned counsel for respondents 2 to 4. The limited prayer made in the OA and after hearing the counsel on either sides, we dispose of the OA.
3. Let the 2nd respondent consider Annexure A-9 representation dated 11.06.2011 as expeditiously as possible, at any rate, before actual appointments are made pursuant to the notification. In case, the age relaxation is considered, the case of the applicant along with others shall be considered for the post applied for.
4. OA is disposed as above at the admission stage itself. Let a copy of the order along with a copy of the OA be produced before the 2nd respondent for information and compliance.

Dated, the 6th July, 2011.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE P.R.RAMAN
JUDICIAL MEMBER

vs